

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF S. R. WORTH LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	S. R. Worth Limited
2.	Date of incorporation of corporate debtor	02/11/2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U20299WB2004PLC100281
5.	Address of the registered office and principal office (if any) of corporate debtor	268 G.T. Road, Narayani Complex, 1st Floor, Liluah, Howrah, West Bengal- 711204
6.	Insolvency commencement date in respect of corporate debtor	30/08/2024
7.	Estimated date of closure of insolvency resolution process	25/02/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Neeraj Kumar Sureka IBBI/IPA-001/IP-P-01539/2019-2020/12517
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Central Plaza, 6 th Floor, Room No. H, 41, B. B. Ganguly Street, Kolkata- 700 012, West Bengal ipneerajsureka@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Central Plaza, 6 th Floor, Room No. H, 41, B. B. Ganguly Street, Kolkata- 700 012, West Bengal cirp.srworth@gmail.com
11.	Last date for submission of claims	13/09/2024
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **S. R. Worth Limited** on 30th August, 2024.

The creditors of **S. R. Worth Limited**, are hereby called upon to submit their claims with proof on or before 13th September, 2024 to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

Neeraj Kumar Sureka

Neeraj Kumar Sureka

(Interim Resolution Professional of S. R. Worth Limited)

Regn.: No. IBBI/IPA-001/IP-P-01539/2019-2020/12517

Date: 31st August, 2024

Place: Kolkata





SUNDAY, SEPTEMBER 1, 2024

13

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<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the S. R. Worth Limited on 30th August, 2024.</p> <p>The creditors of S. R. Worth Limited, are hereby called upon to submit their claims with proof on or before 13th September, 2024 to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA. Not Applicable</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p> <p style="text-align: right;">Neeraj Kumar Sureka (Interim Resolution Professional of S. R. Worth Limited) Regn.: No. IBBI/IPA-001/IP-P-01539/2019-2020/12517</p>	
Date : 31st August, 2024	
Place : Kolkata	

